

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA no. 73/95 : Date of order 17.2.95

Smt. Purnesh Kumar Sharma and Ram Narain Sharma : Applicants

v/s

Union of India & Others : Respondents.

Mr. P.V. Calla : Counsel for the applicants.

- : Counsel for the respondents.

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Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL).

Applicants Smt. Purnesh Kumar Sharma and Ram Narain Sharma have filed this application u/s 19 of the Administrative Tribunals Act, 1995, praying for the following reliefs:-

"On the basis of the facts and grounds, it is prayed that the Hon'ble Tribunal may kindly call for and examine the entire record relating to this case and by an appropriate order or direction the respondents may be directed to treat Late Shri Shyam Narain Sharma in service the date on which he expired and provide all consequential benefits to Applicant No. 1 in so far as it relates to salary and pension.

By an appropriate order or direction respondents may be directed to consider the case of the applicant no. 2 for suitable appointment on compassionate grounds.

Any other relief to which the applicants are found entitled may also be granted."

2. We have heard the learned counsel for the applicant and have perused the records.

3. The learned counsel for the applicant instead of pressing this application on merits has drawn our attention to a representation at Annexure A-5 dated 24.12.94 made by the applicant no. 1 to the Railway Minister. The learned counsel for the applicant states that Annexure A-5 dated 24.12.95 has been forwarded to the DRM, Jaipur Division, Western Railway, Jaipur for taking appropriate action. The

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representation has so far not been disposed of, and it is pending consideration. The learned counsel for the applicants wants that the same be disposed of on merits through a speaking order.

4. We, therefore, dispose of this application at the stage of admission with a direction to respondent no. 2 to examine the case of the applicants and decide the same on merits through a speaking order as far as possible within a period of two months from the date of receipt of a copy of this order. Let a copy of GA alongwith documents annexed thereto be sent to respondent no. 2 ~~with~~ a copy of this order.

(G.P. SHARMA)
MEMBER(A)

GOPIAL KRISHNA
(GOPIAL KRISHNA)
MEMBER(J)